

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 731 of 1997.

Date of Order : 16.12.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

TAPAN JYOTI SARKAR

VS.

UNION OF INDIA AND ORS.

For the applicant : None.

For the respondents : None.

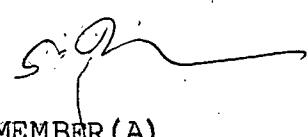
ORDER

MR. NITYANANDA PRUSTY, JM:

Ld. counsel for the applicant is not present even on second call. None appeared for the respondents.

2. On verification of the record it is found that nobody appeared on behalf of the applicant on 13.08.2002, 10.12.2002, 09.04.2003, 22.07.2003 and 19.08.2003. From the above position as it appears that the applicant is no more interested to proceed with the case any further. Accordingly the O.A. is dismissed for default. However, there shall not be any order as to costs.


MEMBER (J)


MEMBER (A)

ASVS.